

RATIFIED MINUTES OF MEETING No.17/17 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 22.11.2016.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 17/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 scheduled to be held on 22.11.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015–2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.:23/11/80-ALC2/2016	Party Name: DAYCO VIKAS ENGINE SYSTEMS PVT. LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
1 HQ File :01/80/050/00296/AM17/	RLA File :05/23/040/00182/AM11/	Lic.No/Date:0510275970 28.10.2010	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 24.08.2016 for comments. Case is deferred to 03.01.2017.			

Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:03.01.2017
2	Decision: Shri Mustaq Multani, Director from the firm appeared before the Committee for 'Personal Hearing'. He explained about details of export and import items before the Committee. He was advised by the Committee to submit post hearing submissions for further examination. NC decided to send final reminder to the firm to submit post hearing submissions immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 03.01.2017.		

3	Case No.:6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:03.01.2017
Decision: The Committee noted that the firm's additional information dated 28.02.2016 has been sent to MSME on 10.05.2016 for comments. Case is deferred to 03.01.2017.				

4	Case No.:28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:03.01.2017
Decision: The Committee noted that the firm's reply dated 09.03.2016 has been sent to DHI on 10.03.2016 for examination and comments. Case is deferred to 03.01.2017.				

5	Case No.:10/22/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:03.01.2017
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 29.01.2016 for examination and comments. Case is deferred to 03.01.2017.				

6	Case No.:11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:03.01.2017
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to MSME on 21.01.2016 for examination and comments. Case is deferred to 03.01.2017.				

7	Case No.:15/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Approved
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	
Decision: The committee decided to ratify the norms in line with AA No.0510347757 dated 28.02.2013 as under:-				
(i) Import item No.1 :- Net + 2%; (ii) Import item No.2:- 1.05 Kg./Kg content in export product; (iii) Import item No.3 to 9: on repeat basis as per AA No. No.0510347757 dated 28.02.2013 and (iv) Import item No.10 & 11:- As per packing policy.				
RA may take further necessary action accordingly.				

8	Case No.:16/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Approved
	HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	
	Decision: The committee decided to ratify the norms in line with AA No.0510322342 dated 17.04.2012 as under:- (i) Import item No.1 to 11 and 14 & 15: on repeat basis as per AA No. No. 0510322342 dated 17.04.2012. (ii) Import item No.12 & 13:- Net + 2% and (iii) Import item No.16 & 17:- As per packing policy. RA may take further necessary action accordingly.			
9	Case No.:19/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Approved
	HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	
	Decision: The committee decided to ratify the norms in line with AA No.0510391366 dated 26.09.2014 as under:- (i) Import item No.1, 2, 4 & 5: on repeat basis as per AA No. No. 0510391366 dated 26.09.2014. (ii) Import item No.3:- 1.05 Kg./Kg content in export product; (iii) Import item No.6 & 7:- As per packing policy. RA may take further necessary action accordingly.			
10	Case No.:23/22/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's reply dated 30.07.2015 has been sent to C&PC on 06.08.2015 and additional reply dated 30.09.2015 also sent to C&PC on 09.10.2015 followed by reminder on 11.01.2016 for comments. Case is deferred to 03.01.2017.			
11	Case No.:56/2/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 03.01.2017.			
12	Case No.:61/2/80-ALC2/2016	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Approved

HQ File :01/80/050/00064/AM17/	RLA File :09/24/040/00029/AM16/	Lic.No/Date:0910061907 21.04.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO No. TL-13024/143/2016-MMM&A-DCMSME dated 18.11. 2016 (copy sent to the firm & RA). RA may take further necessary action accordingly.			

13	Case No.:53/2/80-ALC2/2016	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00056/AM17/	RLA File :03/94/040/00060/AM16/	Lic.No/Date:0310795652 30.04.2015	Defer Date:03.01.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 24.10.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 03.01.2017.			

14	Case No.:21/14/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00371/AM17/	RLA File :08/24/040/00060/AM16/	Lic.No/Date:0810135377 27.05.2015	Defer Date:03.01.2017
	Decision: The committee noted that MSME vide UO No. TL-13024/164/2016-MMM&A-DCMSME dated 22.11. 2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to firm). Case is deferred to 03.01.2017.			

15	Case No.:78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 03.01.2017.			

16	Case No.:12/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date:03.01.2017
	Decision The Committee noted that the firm's application dated 15.01.2016 has been sent to MSME (Chemical) on 26.04.2016 for comments. Case is deferred to 03.01.2017.			

17	Case No.:3/10/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:03.01.2017

Decision: The Committee noted that the firm's reply dated 09.01.2016 has been sent to MSME for examination and comments on 14.01.2016. Case is deferred to 03.01.2017.

18	Case No.: 31/13/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date: 17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date:03.01.2017
Decision: The Committee noted that the firm's reply dated 15.09.2016 sent to MSME (Chemical) on 30.09.2016 for comments. Case is deferred to 03.01.2017.				

19	Case No.: 15/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00265/AM16/	RLA File :05/24/040/00199/AM16/	Lic.No/Date:0510395057 23.07.2015	Defer Date:03.01.2017
Decision: The Committee noted that the firm's request dated 18.07.2016 has been sent to C&PC on 28.12.2015 and firm's request dated 18.07.2016 for repeat bases also sent to C&PC on 10.08.2016 for examination and comments. Case is deferred to 03.01.2017.				

20	Case No.: 60/2/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00063/AM17/	RLA File :05/24/040/00196/AM16/	Lic.No/Date:0510395077 24.07.2015	Defer Date:03.01.2017
Decision: The Committee noted that the firm's request dated 18.07.2016 has been sent to C&PC on 28.12.2015 and firm's request dated 18.07.2016 for repeat bases also sent to C&PC on 10.08.2016 for examination and comments. Case is deferred to 03.01.2017.				

21	Case No.: 83/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 26.04.2016 for comments. Case is deferred to 03.01.2017.				

22	Case No.: 1/13/80-ALC2/2016	Party Name: GREAT INDIA STEEL FABRICATORS	Meet No/Date: 17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00342/AM17/	RLA File :33/24/040/00004/AM16/	Lic.No/Date:3310030241 07.09.2015	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application dated nil has been sent to DHI on 14.10.2016 for comments. Case is deferred to 03.01.2017.				

23	Case No.: 1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA	Meet No/Date: 17/80-ALC2/2016	Status: Deferred
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		PRIVATE LIMITED,	22.11.2016	
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date:03.01.2017
Decision: The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. Case is deferred to 03.01.2017.				

	Case No.:22/14/80- ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
24	HQ File :01/80/050/00372/AM17/	RLA File :08/24/040/00146/AM16/	Lic.No/Date:0810136211 07.10.2015	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for comments. Case is deferred to 03.01.2017.				

	Case No.:79/2/80- ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
25	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 03.01.2017.				

	Case No.:80/2/80- ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
26	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. Case is deferred to 03.01.2017.				

	Case No.:3/16/80- ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
27	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date:03.01.2017
Decision: The Committee noted that DHI vide UO No. 3 (55)/16-TSW (B) dated 19.09.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm) and firm's additional information dated 08.11.2016 has been also sent to DHI on 09.11.2016. Case is deferred to 03.01.2017.				

	Case No.:4/16/80- ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
28	HQ File :01/80/050/00289/AM16/	RLA File :09/24/040/00398/AM16/	Lic.No/Date:0910062718 13.10.2015	Defer Date:03.01.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI)				

vide their U.O. dated 19.09.2016 sent to the firm on 24.10.2016 and decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC.
Case is deferred to 03.01.2017.

29	Case No.:5/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date:03.01.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) vide their U.O. dated 19.09.2016 sent to the firm on 24.10.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 03.01.2017.			

30	Case No.:25/2/80-ALC2/2016	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00028/AM17/	RLA File :32/21/040/00079/AM16/	Lic.No/Date:3210077724 19.10.2015	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's application has been sent to DEIT on 26.04.2016 for comments. Case is deferred to 03.01.2017.			

31	Case No.:19/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00304/AM16/	RLA File :09/24/040/00430/AM16/	Lic.No/Date:0910062807 30.10.2015	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's reply dated 22.09.2016 has been sent to DHI on 23.09.2016 and firm's additional information dated 08.11.2016 has been also sent to DHI on 09.11.2016 for comments. Case is deferred to 03.01.2017.			

32	Case No.:4/2/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00007/AM17/	RLA File :31/83/040/00106/AM16/	Lic.No/Date:3110065746 02.11.2015	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for comments. Case is deferred to 03.01.2017.			

33	Case No.:81/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016			

for comments. Case is deferred to 03.01.2017.

34	Case No.:27/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00030/AM17/	RLA File :03/94/040/00442/AM16/	Lic.No/Date:0310800127 06.11.2015	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's reply dated 07.10.2016 has been sent to DIPP on 14.10.2016 for comments. Case is deferred to 03.01.2017.			

35	Case No.:2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for comments. Case is deferred to 03.01.2017.			

36	Case No.:14/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	Defer Date:03.01.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 24.10.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 03.01.2017.			

37	Case No.:22/2/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00025/AM17/	RLA File :05/23/040/00352/AM16/	Lic.No/Date:0510396448 27.11.2015	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.08.2016 for comments. Case is deferred to 03.01.2017.			

38	Case No.:11/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Approved
	HQ File :01/80/050/00451/AM16/	RLA File :03/95/040/00621/AM16/	Lic.No/Date:0310800533 01.12.2015	
	Decision: The committee decided to ratify the norms based upon the recommendation of DRDO, M/o Defence vide their letter No.DIC/SCOMET/4801/M/16 dated 22.08.2016 as under:- "Import item nos. 1 to 11 and 16 to 20 as per GN-4 for engineering products and Import item nos. 12 to 15 on net to net basis". RA may take further necessary action accordingly.			

	Case No.:54/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
39	HQ File :01/80/050/00057/AM17/	RLA File :05/23/040/00394/AM16/	Lic.No/Date:0510396636 16.12.2015	Defer Date:03.01.2017
Decision: The Committee noted that the firm's reply dated 21.09.2016 has been sent to DHI on 13.10.2016 for comments. Case is deferred to 03.01.2017.				

	Case No.:82/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
40	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 03.01.2017.				

	Case No.:19/25/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
41	HQ File :01/80/050/00459/AM16/	RLA File :06/24/040/00043/AM16/	Lic.No/Date:0610038292 31.12.2015	Defer Date:03.01.2017
Decision: The Committee noted that C&PC vide OM No.46011/25/2011-PC-II dated 09.06.2016 provided comments. However, NC pointed out that the name of the export product is not clear and also quantity mentioned in the AA is in numbers while in the comments it is mentioned in Kg. However, C&PC has not replied to the reminder sent to them on 12.09.2016 and NC decided to send another reminder to C&PC to expedite reply. Case is deferred to 03.01.2017.				

	Case No.:10/2/80-ALC2/2016	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Approved
42	HQ File :01/80/050/00013/AM17/	RLA File :34/24/040/00251/AM16/	Lic.No/Date:3410041786 05.01.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO No. TL-13024/109/2016-MMM&A-DCMSME dated 23.11. 2016 (copy sent to the firm & RA). RA may take further necessary action accordingly.				

	Case No.:3/25/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
43	HQ File :01/80/050/00443/AM16/	RLA File :05/24/040/00487/AM16/	Lic.No/Date:0510397209 06.01.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's reply dated 26.05.2016 has been sent to C&PC on 03.06.2016 for comments. Case is deferred to 03.01.2017.				

44	Case No.:95/2/80-	Party Name: PYRO	Meet No/Date:17/80-	Status:
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ALC2/2016	ELECTRIC INSTRUMENTS GOA PVT.LTD	ALC2/2016 22.11.2016	Deferred
HQ File :01/80/050/00098/AM17/	RLA File :17/24/040/00100/AM16/	Lic.No/Date:1710006239 07.01.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide their U.O. dated 13.10.2016 letter sent to the firm on 24.10.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 03.01.2017.			

Case No.:72/2/80- ALC2/2016	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
45 HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's reply dated 01.09.2016 has been sent to MSME on 09.09.2016 for comments. Case is deferred to 03.01.2017.			

Case No.:65/2/80- ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
46 HQ File :01/80/050/00068/AM17/	RLA File :05/23/040/00444/AM16/	Lic.No/Date:0510397374 20.01.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 03.01.2017.			

Case No.:75/2/80- ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
47 HQ File :01/80/050/00078/AM17/	RLA File :05/23/040/00442/AM16/	Lic.No/Date:0510397391 21.01.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 03.01.2017.			

Case No.:85/2/80- ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
48 HQ File :01/80/050/00088/AM17/	RLA File :08/24/040/00374/AM16/	Lic.No/Date:0810137083 27.01.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 03.01.2017.			

Case No.:23/14/80- ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
49 HQ File :01/80/050/00373/AM17/	RLA File :08/24/040/00340/AM16/	Lic.No/Date:0810137120 03.02.2016	Defer Date:03.01.2017

Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 03.01.2017.

50	Case No.: 63/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Rejected
	HQ File :01/80/050/00066/AM17/	RLA File :05/23/040/00459/AM16/	Lic.No/Date:0510397502 04.02.2016	
Decision: The committee noted that firm has not replied to the deficiency (raised by DHI) sent to them on 16.09.2016 followed by final reminder sent to the firm on 24.10.2016 through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				
51	Case No.: 68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 03.01.2017.				
52	Case No.: 67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 03.01.2017.				
53	Case No.: 9/5/80-ALC2/2016	Party Name: MACO CORPORATION (INDIA) PVT. LTD.,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00158/AM17/	RLA File :02/24/040/00201/AM16/	Lic.No/Date:0210206522 03.03.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 03.01.2017.				
54	Case No.: 88/2/80-ALC2/2016	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00091/AM17/	RLA File :03/95/040/00950/AM16/	Lic.No/Date:0310803138 08.03.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 03.01.2017.				
55	Case No.: 1/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM	Meet No/Date:17/80-ALC2/2016	Status: Approved

	PROCESSING PVT. LTD.	22.11.2016	
HQ File :01/80/050/00150/AM17/	RLA File :04/24/040/00259/AM16/	Lic.No/Date:0410161726 18.03.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/96/2016/TSW/55 dated 18.11.2016 as under:-			
1. Net weight of export item may be specified as 993 MT containing 941.52 MT of import items at Sl. No. 1 & 2. 2. Description of import items at Sl. No. 1 & 2 may be amended as " Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips of thickness exceeding 10 mm" 3. Import items at Sl. No. 1 & 2 shall be of relevant grade & thickness as contained in export items. 4. Quantities of import items at Sl. No. 1 & 2 put together may be restricted as 988.59 MT and may be allowed as 1.05 Kgs./Kg. content in export items. 5. Import items at Sl. No. 3 shall be of relevant grade, shape & size as contained in export products. 6. Quantity of import item at Sl. No. 3 may be allowed as 1.02 Kgs./Kg. content in export items. 7. Import item at Sl. No. 4 may be allowed as applied for being less than 0.3 % of FOB value of exports. 8. Quantities of import items at Sl. No. 5, 6 & 7 put together may be restricted as 19.972 MT.			
RA may take further necessary action accordingly.			

	Case No.:2/5/80- ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Approved
	HQ File :01/80/050/00151/AM17/	RLA File :04/24/040/00253/AM16/	Lic.No/Date:0410161725 18.03.2016	
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/96/2016/TSW/56 dated 18.11.2016 as under:-			
56	1. Net weight of export item may be specified as 209.225 MT containing 203.64 MT of import items at Sl. No. 1. 2. Description of import item at Sl. No. 1 may be amended as " Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips of thickness exceeding 10 mm" 3. Import item at Sl. No. 1 shall be of relevant grade & thickness as contained in export products. 4. Quantity of import items at Sl. No. 1 may be restricted as 213. 83 MT and may be allowed as 1.05 Kgs./Kg. content in export items. 5. Import items at Sl. No. 2 & 6 put together may be allowed upto 2% of FOB value of exports. 6. Quantities of import items at Sl. No. 3, 4 & 5 put together may be allowed as 4.276 MT.			
	RA may take further necessary action accordingly.			

57	Case No.:3/5/80- ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Approved
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HQ File :01/80/050/00152/AM17/	RLA File :04/24/040/00254/AM16/	Lic.No/Date:0410161719 18.03.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/96/2016/TSW/57 dated 18.11.2016 as under:-			
- Net weight of export item may be specified as 2743 MT containing 2669.84 MT of Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips. - Description of import items at Sl. No. 1 & 2 may be amended as " Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips of thickness exceeding 10 mm" - Import items at Sl. No. 1 & 2 shall be of relevant grade & thickness as contained in export items. - Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for viz. 20 MT & 2472.4 MT respectively being less than the net content in export items. - Import item at Sl. No. 3 & 7 put together may be allowed may be allowed as applied for being less than 1.5 % of FOB value of exports. - Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as applied or i.e. 13 MT, 18.2 MT & 2.7 MT respectively.			
RA may take further necessary action accordingly.			

Case No.: 4/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Approved
HQ File :01/80/050/00153/AM17/	RLA File :04/24/040/00251/AM16/	Lic.No/Date:0410161723 18.03.2016	

Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/96/2016/TSW/58 dated 18.11.2016 as under:-

1. Net weight of export item may be specified as 408.03 MT containing 364.15 MT of Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips and 33 MT of import items at Sl. No. 1, 3 & 4.
2. Import items at Sl. No. 1, 3 & 4 shall be of relevant grade, shape & size as contained in export products.
3. Quantities of import items at Sl. No. 1, 3 & 4 put together may be restricted as 33.66 MT and may be allowed as 1.02 Kgs./Kg. content in export items.
4. Description of import item at Sl. No. 2 may be amended as " Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips of thickness exceeding 10mm"
5. Import item at Sl. No. 2 shall be of relevant grade & thickness as contained in export products.
6. Quantity of import items at Sl. No. 2 may be allowed as applied for i.e. 335.43 MT being less than the net content in export items.

RA may take further necessary action accordingly.

59	Case No.: 10/5/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00159/AM17/	RLA File :11/24/040/00010/AM16/	Lic.No/Date:1110028195 18.03.2016	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's additional information dated 14.07.2016 sent to			

DHI on 15.07.2016 for examination and comments. Case is deferred to 03.01.2017.

60	Case No.:5/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00154/AM17/	RLA File :04/24/040/00252/AM16/	Lic.No/Date:0410161748 23.03.2016	Defer Date:03.01.2017
Decision: The Committee noted that application of the firm has been sent to DIPP on 20.10.2016 for comments. Case is deferred to 03.01.2017.				

61	Case No.:96/2/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Defer Date:03.01.2017
Decision: The committee noted that MSME vide UO No. TL-13024/167/2016-MMM&A-DCMSME dated 22.11. 2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to firm). Case is deferred to 03.01.2017.				

62	Case No.:42/11/80-ALC2/2016	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00315/AM17/	RLA File :04/24/040/00020/AM17/	Lic.No/Date:0410161852 29.04.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments. Case is deferred to 03.01.2017.				

63	Case No.:43/11/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00316/AM17/	RLA File :53/24/040/00001/AM17/	Lic.No/Date:5310018816 03.05.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.09.2016 for examination and comments. Case is deferred to 03.01.2017.				

64	Case No.:10/14/80-ALC2/2016	Party Name: VEELINE MEDIA LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00360/AM17/	RLA File :02/24/040/00011/AM17/	Lic.No/Date:0210206670 10.05.2016	Defer Date:03.01.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 03.01.2017.				

65	Case No.:22/11/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
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HQ File :01/80/050/00295/AM17/	RLA File :05/24/040/00034/AM17/	Lic.No/Date:0510398565 19.05.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 03.01.2017.			

Case No.:9/14/80-ALC2/2016	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
66 HQ File :01/80/050/00359/AM17/	RLA File :04/24/040/00034/AM17/	Lic.No/Date:0410161944 19.05.2016	Defer Date:03.01.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 03.01.2017.			

Case No.:33/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
67 HQ File :01/80/050/00306/AM17/	RLA File :09/24/040/00069/AM17/	Lic.No/Date:0910063687 26.05.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 03.01.2017.			

Case No.:27/11/80-ALC2/2016	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
68 HQ File :01/80/050/00300/AM17/	RLA File :05/23/040/00086/AM17/	Lic.No/Date:0510398668 30.05.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 03.01.2017.			

Case No.:1/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
69 HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:3410042229 01.06.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. Case is deferred to 03.01.2017.			

Case No.:2/11/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
70 HQ File :01/80/050/00275/AM17/	RLA File :34/24/040/00280/AM16/	Lic.No/Date:3410042228 01.06.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. Case is deferred to 03.01.2017.			

71 Case No.:3/11/80-	Party Name: NETAFIM	Meet No/Date:17/80-	Status:
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ALC2/2016	IRRIGATION INDIA PVT.LTD.	ALC2/2016 22.11.2016	Deferred
HQ File :01/80/050/00276/AM17/	RLA File :34/24/040/00312/AM16/	Lic.No/Date:3410042230 01.06.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. Case is deferred to 03.01.2017.			

72	Case No.:26/11/80- ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00299/AM17/	RLA File :05/23/040/00101/AM17/	Lic.No/Date:0510398701 01.06.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 03.01.2017.				

73	Case No.:29/11/80- ALC2/2016	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Approved
	HQ File :01/80/050/00302/AM17/	RLA File :05/23/040/00044/AM17/	Lic.No/Date:0510398712 02.06.2016	
Decision: The Committee decided to ratify the norms based upon sub-committee reports as per recommendation of DHI as the firm has submitted Essentiality Certificate from Directorate General of Hydrocarbons vide letter No. BOTIL/5816/0510398712/CS dated 03.11.2016 (copy of the report to be sent to RA and the firm).				
RA may take further necessary action accordingly.				

74	Case No.:34/11/80- ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00307/AM17/	RLA File :09/24/040/00038/AM17/	Lic.No/Date:0910063740 03.06.2016	Defer Date:03.01.2017
Decision: The Committee noted that firm's reply dated 08.11.2016 has been sent to DHI on 09.11.2016 for examination and comments. Case is deferred to 03.01.2017.				

75	Case No.:37/11/80- ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00310/AM17/	RLA File :09/24/040/00037/AM17/	Lic.No/Date:0910063741 03.06.2016	Defer Date:03.01.2017
Decision: The Committee noted that firm's reply dated 08.11.2016 has been sent to DHI on 09.11.2016 for examination and comments. Case is deferred to 03.01.2017.				

76	Case No.:1/8/80- ALC2/2016	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
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HQ File :01/80/050/00253/AM17/	RLA File :04/24/040/00044/AM17/	Lic.No/Date:0410162024 08.06.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) I.D. dated 07.11.2016 letter sent to the firm on 07.11.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 03.01.2017.			

Case No.: 32/11/80- ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Approved
HQ File :01/80/050/00305/AM17/	RLA File :05/23/040/00112/AM17/	Lic.No/Date:0510398746 08.06.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/96/2016/TSW/77 dated 18.11.2016 as under:-			
77	1. Net Fabricated weight of export item may be specified as 16 MT. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2. 3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 7000 Kgs. as 1.0417 Kgs./Kg. content in the export item. 4. Quantity of import item at Sl. No. 2 may be allowed as 3801 Kgs. (2815 Meters) inclusive of 2 % wastage. 5. Quantity of import items at Sl. No. 3 may be allowed as applied for i.e. 178 Kgs.		
RA may take further necessary action accordingly.			

Case No.: 31/11/80-ALC2/2016	Party Name: ASCENT TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
HQ File :01/80/050/00304/AM17/	RLA File :05/23/040/00099/AM17/	Lic.No/Date:0510398761 09.06.2016	Defer Date:03.01.2017
Decision: The Committee noted that DIPP vide UO No.12/96/2016-TSW/78 dated 18/11/2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-			
78	1. Difference in export item and import items with details of manufacturing operations on import items, if any. 2. Details/name of import item at Sl. No. 2 and its use in the export item. 3. Details of any other inputs in export item, imported or indigenous, if any with value thereof. In their letter dated 24.10.2016, firm has informed that that they shall also use one indigenous input namely, GST07-IM VCK 160C22. However, this input is the list of import item at Sl. No. 2 and the same may be clarified.		
Case is deferred to 03.01.2017.			

Case No.:35/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
79	HQ File :01/80/050/00308/AM17/	RLA File :09/24/040/00105/AM17/	Lic.No/Date:0910063787 09.06.2016
Defer Date:03.01.2017			
Decision: The Committee noted that firm's application has been sent to DHI on 29.08.2016 for			

examination and comments. Case is deferred to 03.01.2017.

80	Case No.:36/11/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00309/AM17/	RLA File :09/24/040/00120/AM17/	Lic.No/Date:0910063786 09.06.2016	Defer Date:03.01.2017
Decision: The Committee noted that firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 03.01.2017.				

81	Case No.:28/11/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Closed
	HQ File :01/80/050/00301/AM17/	RLA File :05/23/040/00126/AM17/	Lic.No/Date:0510398879 22.06.2016	
Decision: The Committee noted that the firm has informed vide their letter dated 24.10.2016 received through e-mail that the above mentioned AA has been surrendered by them and accordingly decided to close the case.				
RA may take further necessary action accordingly.				

82	Case No.:4/11/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00277/AM17/	RLA File :34/24/040/00069/AM17/	Lic.No/Date:3410042304 24.06.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 12.09.2016 for examination and comments. Case is deferred to 03.01.2017.				

83	Case No.:6/11/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00279/AM17/	RLA File :53/24/040/00008/AM17/	Lic.No/Date:5310019065 27.06.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 03.01.2017.				

84	Case No.:15/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00288/AM17/	RLA File :03/95/040/00110/AM17/	Lic.No/Date:0310805866 01.07.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 03.01.2017.				

85	Case No.:14/11/80-ALC2/2016	Party Name: L & T-MHPS TURBINE	Meet No/Date:17/80-ALC2/2016	Status: Deferred
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	GENERATORS PRIVATE LIMITED	22.11.2016	
HQ File :01/80/050/00287/AM17/	RLA File :03/95/040/00207/AM17/	Lic.No/Date:0310805910 04.07.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to DHI on 29.08.2016 for examination and comments. Case is deferred to 03.01.2017.			

86	Case No.:17/11/80- ALC2/2016	Party Name: EURO LABS	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Approved
	HQ File :01/80/050/00290/AM17/	RLA File :03/94/040/00128/AM17/	Lic.No/Date:0310805902 04.07.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO No. TL-13024/136/2016-MMM&A-DCMSME dated 18.11. 2016 (copy sent to the firm & RA). RA may take further necessary action accordingly.				

87	Case No.:30/11/80- ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00303/AM17/	RLA File :05/23/040/00178/AM17/	Lic.No/Date:0510398981 04.07.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID Note No. 12/173/2016-TSW/123 dated 30.08.2016) letter sent to the firm on 14.09.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. However, as the firm has sought time to furnish the reply vide email dated 18.11.2016, NC decided to allow the firm 30 days time to furnish reply. Case is deferred to 03.01.2017.				

88	Case No.:16/11/80- ALC2/2016	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00289/AM17/	RLA File :03/95/040/00882/AM16/	Lic.No/Date:0310806089 11.07.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 03.01.2017.				

89	Case No.:20/11/80- ALC2/2016	Party Name: ISHWARI HEALTHCARE PVT LTD	Meet No/Date:17/80- ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00293/AM17/	RLA File :03/94/040/00281/AM17/	Lic.No/Date:0310806071 11.07.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 03.01.2017.				

90	Case No.:38/11/80- ALC2/2016	Party Name: ANGIPLAST PRIVATE	Meet No/Date:17/80- ALC2/2016	Status: Deferred
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	LIMITED	22.11.2016	
HQ File :01/80/050/00311/AM17/	RLA File :08/24/040/00114/AM17/	Lic.No/Date:0810138263 11.07.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. Case is deferred to 03.01.2017.			

91	Case No.:8/14/80-ALC2/2016	Party Name: B D INDUSTRIES (PUNE) PVT LTD	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00358/AM17/	RLA File :03/94/040/00236/AM17/	Lic.No/Date:0310806091 11.07.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 03.01.2017.				

92	Case No.:18/11/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Approved
	HQ File :01/80/050/00291/AM17/	RLA File :03/94/040/00284/AM17/	Lic.No/Date:0310806250 14.07.2016	
Decision: The Committee deliberated the written recommendation of DEIT sent vide UO No.17 (34)/2016-IPHW dated 02.11.2016 and decided to allow import of Item No.1 with 2.5% wastage instead of 4% recommended by DEIT in line with their earlier AA No.0310797249 dated 15.07.2105 ratified in Meeting No.25/80 dated 15.03.2016. Accordingly it was decided to ratify the above mentioned AA as under:				
(i) Import item no. 1:- To be allowed as 28945 kilometer with 2.5% wastage. (ii) Import item no. 2:- 7416.30 KG with 2% wastage. (iii) Import item no. 3:- 23837.33 KG with 2% wastage. (iv) Import item no. 4:- As per packing policy. RA may take action accordingly.				

93	Case No.:41/11/80-ALC2/2016	Party Name: PARITA STEEL PRODUCTS	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00314/AM17/	RLA File :52/24/040/00028/AM17/	Lic.No/Date:5210041970 25.07.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. Case is deferred to 03.01.2017.				

94	Case No.:1/14/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Approved
	HQ File :01/80/050/00351/AM17/	RLA File :34/24/040/00122/AM17/	Lic.No/Date:3410042380 25.07.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide OM No. TL-12024/28/2016- GC and F-DCMSME dated 25.10.2016 (copy sent to the firm & RA).				

	RA may take further necessary action accordingly.
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95	Case No.:4/14/80-ALC2/2016	Party Name: NETA FIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Approved
	HQ File :01/80/050/00354/AM17/	RLA File :34/24/040/00123/AM17/	Lic.No/Date:3410042379 25.07.2016	
	Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide OM No. TL-12024/28/2016-GC and F-DCMSME dated 25.10.2016 (copy sent to the firm & RA).			
	RA may take further necessary action accordingly.			

96	Case No.:5/14/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00355/AM17/	RLA File :06/24/040/00015/AM17/	Lic.No/Date:0610038435 09.08.2016	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments. Case is deferred to 03.01.2017.			

97	Case No.:12/14/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00362/AM17/	RLA File :05/23/040/00223/AM17/	Lic.No/Date:0510399393 09.08.2016	Defer Date:03.01.2017
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) UO dated 13.10.2016 letter sent to the firm on 24.10.2016 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 03.01.2017.			

98	Case No.:19/14/80-ALC2/2016	Party Name: EURO LABS	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00369/AM17/	RLA File :03/94/040/00315/AM17/	Lic.No/Date:0310807003 10.08.2016	Defer Date:03.01.2017
	Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 03.01.2017.			

99	Case No.:20/14/80-ALC2/2016	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00370/AM17/	RLA File :03/94/040/01061/AM16/	Lic.No/Date:0310807055 11.08.2016	Defer Date:03.01.2017

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 24.10.2016 through e-mail and decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 03.01.2017.

100	Case No.:24/14/80-ALC2/2016	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00374/AM17/	RLA File :07/24/040/00049/AM17/	Lic.No/Date:0710110251 12.08.2016	Defer Date:03.01.2017
Decision: The committee noted that the DIPP has furnished its observations on the case vide ID No.12/96/2016/TSW/100 dated 18.11.2016 and decided to deferred the case for the next meeting. Case is deferred to 03.01.2017.				

101	Case No.:2/14/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00352/AM17/	RLA File :34/24/040/00145/AM17/	Lic.No/Date:3410042448 17.08.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to DIPP on 04.10.2016 for examination and comments. Case is deferred to 03.01.2017.				

102	Case No.:17/14/80-ALC2/2016	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Approved
	HQ File :01/80/050/00367/AM17/	RLA File :03/94/040/00452/AM17/	Lic.No/Date:0310807283 22.08.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO No. TL-13024/165/2016-MMM&A-DCMSME dated 23.11.2016 (copy sent to the firm & RA).				
RA may take further necessary action accordingly.				

103	Case No.:13/14/80-ALC2/2016	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
	HQ File :01/80/050/00363/AM17/	RLA File :31/83/040/00049/AM17/	Lic.No/Date:3110066317 31.08.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) UO dated 02.11.2016 letter sent to the firm on 07.11.2016 through e-mail and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest for EODC. Case is deferred to 03.01.2017.				

104	Case No.:14/14/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Approved
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HQ File :01/80/050/00364/AM17/	RLA File :31/83/040/00077/AM17/	Lic.No/Date:3110066340 15.09.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No. 3(87)/16-TSW (B) dated 21.10.2016 (copy sent to the firm & RA).			
RA may take further necessary action accordingly.			

Case No.:15/14/80-ALC2/2016	Party Name: ADVIK HI-TECH PVT..LTD,	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
105 HQ File :01/80/050/00365/AM17/	RLA File :31/83/040/00082/AM17/	Lic.No/Date:3110066342 19.09.2016	Defer Date:03.01.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. Case is deferred to 03.01.2017.			

Case No.:6/14/80-ALC2/2016	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
106 HQ File :01/80/050/00356/AM17/	RLA File :34/24/040/00171/AM17/	Lic.No/Date:3410042553 23.09.2016	Defer Date:03.01.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 03.01.2017.			

Case No.:7/14/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:17/80-ALC2/2016 22.11.2016	Status: Deferred
107 HQ File :01/80/050/00357/AM17/	RLA File :34/24/040/00181/AM17/	Lic.No/Date:3410042554 23.09.2016	Defer Date:03.01.2017
Decision: The Committee noted that RA & firm are being reminded to send 4 sets of complete application forms to DGFT HQ for consideration of the case. Case is deferred to 03.01.2017.			

S.No.468

Case No. A/R-01	M/s. Decon	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.17/17	India Plastics	RA.F.No.31/83/040/00231/AM14	3110062832
Date: 22.11.2016	Pvt. Ltd., Pune	Request for revision of norms	dt.26.02.2014
Decision: The Committee noted that firm's reply dated 26.11.2015 has been sent to C&PC on 09.12.2015 for examination and comments. Case is deferred to 03.01.2017.			

S.No.469

Case No. A/R-41	M/s. CICB	HQF.No.01/80/050/00016/AM14/DE	Lic. No. & date
Meeting No.17/17	Chemicon Pvt.	S.I	
Date: 22.11.2016	Ltd., Bangalore	RA.F.No.07/24/040/00452/AM13	0710093506
		Request for fixation of norms	dt.01.02.2013

Decision: The Committee noted that the DIPP has furnished its written comments vide Note No. 12/108/2015-TSW/41-A / R dated 29.09.2015. The Committee also noted that the firm has submitted

a copy of the EPCG licence vide its reply dated 16.11.2015. The Committee decided to deliberate further on it. Case is deferred to 03.01.2017.

S.No.470

Case No. A/R-89	M/s. Freedom Ophthalmic Pvt. Ltd., Hosur	HQF.No.01/80/050/00525/AM15/DE S.I	Lic. No. & date
Meeting No.17/17		RA.F.No.04/24/040/00232/AM15	0410159832
Date: 22.11.2016		Request for amendment of norms	dt.03.12.2014

Decision: The Committee noted that firm's request dated 22.06.2015 has been sent to C&PC on 06.08.2015, followed by reminder on 23.10.2015 and 11.01.2016 to expedite their comments and decided to **remind C&PC again to expedite comments**. Case is deferred to 03.01.2017.

S.No.471

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/DE S.I	Lic. No. & date
Meeting No.17/17		RA.F.No.53/21/040/00002/AM10	5310008377
Date: 22.11.2016		Request for fixation of norms	dt.28.05.2009

Decision: The Committee noted that firm's reply dated 02.01.2016 has been sent to C&PC on 06.01.2016 for comments and decided to await comments. Case is deferred to 03.01.2017.

S.No.472

Case No. A/R-153	M/s. ISGEC Heavy Engineering Ltd., Yamunnagar	HQF.No.01/80/050/00102/AM16/DE S.I	Lic. No. & date
Meeting No.17/17		RA.F.No.05/23/040/00534/AM15	0510393476
Date: 22.11.2016		Request for revision of norm at import item No.1.	dt.04.03.2015

The Committee noted that the firm's request dated 17.09.2015 has been sent to DHI on 22.01.2016 for comments. Case is deferred to 03.01.2017.

S.No.473

Case No. A/R-155	M/s. Transasia Bio Medicals Ltd., Mumbai	HQF.No.01/80/050/00489/AM15/DE S.I	Lic. No. & date
Meeting No.17/17		RA.F.No.03/95/040/00564/AM15	0310790197
Date: 22.11.2016		Request for fixation of norm	dt.13.10.2014

Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DIT on 22.01.2016 for comments. Case is deferred to 03.01.2017.

S.No.474

Case No. A/R-11	M/s. ISGEC Heavy Engineering Ltd., Noida, Uttar Pradesh	HQF.No.01/80/050/00358/AM16/DE S.I	Lic. No. & date
Meeting No.17/17		RA.F.No.05/23/040/00237/AM16	0510395598
Date: 22.11.2016		Request for revision of norms	dt.14.09.2015

Decision: The Committee noted that the firm's request dated 21.03.2016 has been sent to DHI on 28.04.2016 for comments. Case is deferred to 03.01.2017.

S.No.475

Case No. A/R-74	M/s. Atlas Copco (India) Ltd., Mumbai	HQF.No.01/80/050/00028/AM07/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.03/94/040/01051/AM06	0310375354
Date: 22.11.2016		Request fixation of norms	dt.10.04.2006

Decision: The Committee noted that DIPP vide UO No.12/96/2016-TSW/74 dated 18/11/2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply:-

1. Information in respect of Sl. No. 9 of Standard Deficiency Format, for import items at Sl. No. 1 to 21.
2. Quantity of export item is 1 No. of Compressed Air System with accessories, spare etc., whereas import items are for 5 units and the same may be clarified.
3. Basis for the requirement of 3 Nos. of Air Drying Plant (import item No. 21) for 5 Nos. of Compressed Air System.

Case is deferred to 03.01.2017.

S.No.476

Case No. A/R-87	M/s. Doowon Automotive Systems India Pvt. Ltd., Kanchipuram	HQF.No.01/80/050/00051/AM15/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.04/24/040/00287/AM14	0410156226
Date: 22.11.2016		Request for revision of norms	Dt.14.03.2014

Decision: The Committee noted that application of the firm's was earlier sent to DHI on 26.08.2016 for comments. However, DHI has informed that the case pertains to MSME. Accordingly, NC decided to send the case to MSME for examination and comments. Case is deferred to 03.01.2017.

S.No.477

Case No. A/R-89	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/01664/AM09/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.03/95/040/00828/AM09	0310501993
Date: 22.11.2016		For correction of export weight of norms	dt.09.01.2009

Decision: The Committee decided to modify norms as per request of the firm dated 02.09.2016 (copy to be sent to the RA and firm) based on recommendation of DHI.

RA may take further necessary action accordingly. (Case for discuss)

S.No.478

Case No. A/R-75	M/s. Kern-Liebers (India) Pvt. Ltd., Tumkur	HQF.No.01/80/050/00247/AM15/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.07/24/040/00252/AM14	0710105948
Date: 22.11.2016		Request for fixation of norms	dt.21.07.2014

Decision: The Committee noted that the firm's request dated 15.06.2016 has been sent to MSME on 26.07.2016 for comments. Case is deferred to 03.01.2017.

S.No.479

Case No. A/R-76	M/s. Kern-Liebers (India) Pvt. Ltd., Tumkur	HQF.No.01/80/050/00686/AM07/DES.I	Lic. No. & date 0710047580 dt.25.09.2006
Meeting No.17/17		RA.F.No.07/24/040/00408/AM07	
Date: 22.11.2016		Request for fixation of norms	

Decision: The Committee noted that the firm's request dated 15.06.2016 has been sent to MSME on 26.07.2016 for comments. Case is deferred to 03.01.2017.

S.No.480

Case No. A/R-101	M/s. ISGEC Hitachi Zosen Ltd., Noida	HQF.No.01/80/050/00124/AM17/DES.I	Lic. No. & date 0510397640 dt.18.02.2016
Meeting No.17/17		RA.F.No.05/23/040/00476/AM16	
Date: 22.11.2016		Request for revision of import item No.5 of norms	

Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/96/2016/TSW/101-A/R dated 18.11.2016 as under:-

"Quantity of import item at Sl. No. 5 may be allowed as 450 Kgs. (33 Nos.) on net to net basis".

RA may take further necessary action accordingly.

S.No.481

Case No. A/R-102	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00276/AM16/DES.I	Lic. No. & date 0910061984 dt.06.05.2015
Meeting No.17/17		RA.F.No.09/24/040/00010/AM16	
Date: 22.11.2016		Request for fixation of norms	

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and firm's additional information dated 08.11.2016 also sent to DHI on 09.11.2016 for comments. Case is deferred to 03.01.2017.

S.No.482

Case No. A/R-103	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00256/AM16/DES.I	Lic. No. & date 0910061985 dt.06.05.2015
Meeting No.17/17		RA.F.No.09/24/040/00009/AM16	
Date: 22.11.2016		Request for fixation of norms	

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and firm's additional information dated 08.11.2016 also sent to DHI on 09.11.2016 for comments. Case is deferred to 03.01.2017.

S.No.483

Case No. A/R-104	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00404/AM15/DES.I	Lic. No. & date 0910060956
Meeting No.17/17		RA.F.No.09/24/040/00279/AM15	

Date: 22.11.2016		Request for fixation of norms	dt.12.09.2014
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Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and firm's additional information dated 08.11.2016 also sent to DHI on 09.11.2016 for comments. Case is deferred to 03.01.2017.

S.No.484

Case No. A/R-105	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00306/AM16/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.09/24/040/00429/AM16	0910062809
Date: 22.11.2016		Request for fixation of norms	dt.02.11.2015

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and firm's additional information dated 08.11.2016 also sent to DHI on 09.11.2016 for comments. Case is deferred to 03.01.2017.

S.No.485

Case No. A/R-106	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00307/AM16/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.09/24/040/00431/AM16	0910062810
Date: 22.11.2016		Request for fixation of norms	dt.02.11.2015

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and firm's additional information dated 08.11.2016 also sent to DHI on 09.11.2016 for comments. Case is deferred to 03.01.2017.

S.No.486

Case No. A/R-107	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00637/AM15/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.09/24/040/00542/AM15	0910061508
Date: 22.11.2016		Request for fixation of norms	dt.08.01.2015

Decision: The Committee noted that the firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and firm's additional information dated 08.11.2016 also sent to DHI on 09.11.2016 for comments. Case is deferred to 03.01.2017.

S.No.487

Case No. A/R-108	M/s. LMT (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00262/AM15/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.31/83/040/00001/Am15	3110063414
Date: 22.11.2016		Request for fixation of norms	dt.09.04.2014

Decision: Shri Pramod C. Orpe, Chairman and Shri Vinay Mathur, Senior Manager (Engg.) of the firm attended 'Personal Hearing' on 25.10.2016 and explained their import/export items. As requested by the firm in personal hearing on 25.10.2016 the committee decided to ratify the norms as per decision in respect of AA No. 3110065291 dated 24.02.2015 on repeat basis, decided in Meeting No.15/17 dated 25.10.2016. Accordingly, norms may be modified as per SION C-929.

RA may take further necessary action accordingly.

S.No.488

Case No. A/R-109	M/s. LMT (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00291/AM16/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.31/83/040/00069/AM16	3110065624
Date: 22.11.2016		Request for fixation of norms	dt.07.09.2015

Decision: Shri Pramod C. Orpe, Chairman and Shri Vinay Mathur, Senior Manager (Engg.) of the firm attended 'Personal Hearing' on 25.10.2016 and explained their import/export items. As requested by the firm in personal hearing on 25.10.2016 the committee decided to ratify the norms as per decision in respect of AA No. 3110065291 dated 24.02.2015 on repeat basis, decided in Meeting No.15/17 dated 25.10.2016. Accordingly, norms may be modified as per SION C-929.

RA may take further necessary action accordingly.

S.No.489

Case No. A/R-110	M/s. LMT (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00357/AM15/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.31/83/040/00003/AM15	3110065131
Date: 22.11.2016		Request for fixation of norms under para 4.24 A(a) (iv) for annual requirement.	dt.09.12.2014

Decision: Shri Pramod C. Orpe, Chairman and Shri Vinay Mathur, Senior Manager (Engg.) of the firm attended 'Personal Hearing' on 25.10.2016 and explained their import/export items. As requested by the firm in personal hearing on 25.10.2016 the committee decided to ratify the norms as per decision in respect of AA No. 3110065291 dated 24.02.2015 on repeat basis, decided in Meeting No.15/17 dated 25.10.2016. Accordingly, norms may be modified as per SION C-929.

RA may take further necessary action accordingly.

S.No.490

Case No. A/R-112	M/s. Phoenix Foils Pvt. LTd., Mumbai	HQF.No.01/80/050/00456/AM16/DES.I	Lic. No. & date
Meeting No.17/17		RLA, No. 03/95/040/00622/AM16 RLA, No. 03/95/040/00302/AM16 RLA, No. 03/95/040/00075/AM17 RLA, No. 03/95/040/00026/AM17 RLA, No. 03/95/040/00193/AM17 RLA, No. 03/95/040/00944/AM16	(1) 0310800979 dt.14.12.2015 (2) 0310798001 dt.07.08.2015 (3) 0310804725 dt.17.05.2016 (4) 0310804256 dt.27.04.2016 (5) 0310805412 dt.13.06.2016 (6) 0310804236 dt.27.04.2016
Date: 22.11.2016		Request for amendment/revision of norms	

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/96/2016/TSW/112-A/R/(1) to A/R/(6) dated 18.11.2016 as under:-

(1) **AA No. 0310800979 dated 14.12.2015**

1. Item of import shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
2. Import item shall be of relevant grade as contained in the export products.
3. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product.

(2) **AA No. 0310798001 dated 07.08.2015**

1. Items of import at Sl. No. 1, 2 & 3 shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
2. Import items at Sl. No. 1, 2 & 3 shall be of relevant grade as contained in the export products.
3. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product at Sl. No. 1 as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product at Sl. No. 1.
4. Quantity of import item at Sl. No. 2 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product at Sl. No. 2 as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product at Sl. No. 2
5. Quantity of import item at Sl. No. 3 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product at Sl. No. 3 as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product at Sl. No. 3.

(3) **AA No. 0310804725 dated 17.05.2016**

1. Import item shall be of relevant grade as contained in the export products.
2. Quantity of import item at Sl. No. 1 (Relevant Cold Rolled Steel Coils/Strips) may be allowed as under:
 - (iii) **Coils:** as 1.08 Kgs./Kg. content in the export product as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product.

(4) **AA No. 0310804256 dated 27.04.2016**

1. Item of import shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
2. Import item shall be of relevant grade as contained in the export products.
5. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008.

(ii) **Strips:** as 1.065 Kgs./Kg. content in the export product.

(5) AA No. 0310805412 dated 13.06.2016

1. Item of import shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
2. Import item shall be of relevant grade as contained in the export products.
3. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (iii) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008.
 - (iv) **Strips:** as 1.065 Kgs./Kg. content in the export product.

(6) AA No. 0310804236 dated 27.04.2016

1. Items of import at Sl. No. 1 & 2 shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
2. Import items at Sl. No. 1 & 2 shall be of relevant grade as contained in the export products.
3. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.075 Kgs./Kg. content in the export product at Sl. No. 1 as claimed by the firm, taking clue from SION C-2008.
 - (ii) **Strips:** as 1.06 Kgs./Kg. content in the export product at Sl. No. 1.
4. Quantity of import item at Sl. No. 2 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.075 Kgs./Kg. content in the export product at Sl. No. 2 as claimed by the firm, taking clue from SION C-2008.
 - (ii) **Strips:** as 1.06 Kgs./Kg. content in the export product at Sl. No. 2.

RA may take further necessary action accordingly.

S.No.491

Case No. A/R-113	M/s.	HQF.No.01/80/050/00670/AM15/DES	Lic. No. & date
Meeting No.17/17	Permanent Magnets Ltd., Silvasa	RLA, No. 03/95/040/00680/AM16 RLA, No. 03/95/040/00977/AM15 RLA, No. 03/95/040/01060/AM15 RLA, No. 03/95/040/00221/AM16 RLA, No. 03/95/040/00480/AM16 RLA, No. 03/95/040/00822/AM16	(1) 0310791364 dt.25.11.2014 (2) 0310794107 dt.24.02.2015 (3) 0310794860 dt.25.03.2015 (4) 0310797012 dt.01.07.2015 (5) 0310799314 dt.09.10.2015 (6) 0310802933 dt.01.03.2016
Date: 22.11.2016		Request for amendment/revision of norms	

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/96/2016-TSW/A/R-113 - (1) to A/R-113 - (6) dated 18.11.2016 as under:-

(1) AA No. 0310791364 dated 25.11.2014

1. Status quo to be maintained as quantities of import items at Sl. No. 2 & 3 (Ni: Fe Cold Rolled Strips) have already been allowed as 1.82 Kgs./Kg. & 1.83 Kgs./Kg. content in the export item respectively after taking 1/3rd recovery form scrap.

(2) AA No. 0310794107 dated 24.02.2015

1. Status quo to be maintained as quantities of import items at Sl. No. 2 & 3 (Ni: Fe Cold Rolled Strips) have already been allowed as 1.82 Kgs./Kg. & 1.83 Kgs./Kg. content in the export item respectively after taking 1/3rd recovery form scrap.

(3) AA No. 0310794860 dated 25.03.2015

1. Status quo to be maintained as quantities of import items at Sl. No. 2 & 3 (Ni: Fe Cold Rolled Strips) have already been allowed as 1.82 Kgs./Kg. & 1.83 Kgs./Kg. content in the export item respectively after taking 1/3rd recovery form scrap.

(4) AA No. 0310797012 dated 01.07.2015

1. Words " 0.345 mm± 5 % thick" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 8736 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery form scrap.
2. Words " 0.335 mm ± 5 %thick" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 3019.5 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

(5) AA No. 0310799314 dated 09.10.2015

1. Words " 0.345 mm± 5 % thick" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 10483.2 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery form scrap.
2. Words " 0.335 mm ± 5 %thick" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 3623.4 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

(6) AA No. 0310802933 dated 01.03.2016

1. Words " 0.345 mm± 5 % thick" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 10483.2 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery form scrap.
2. Words " 0.335 mm ± 5 %thick" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 3623.4 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

S.No.492

Case No. A/R-114	M/s. Toshiba JSW Power	HQF.No.01/80/050/00438/AM15/DES.I	Lic. No. & date
Meeting No.17/17	Systems Pvt. Ltd.,	RA.F.No.04/24/040/00060/AM15	0410158680
Date: 22.11.2016	Chennai	Request for revision of norms.	dt.13.06.2014

Decision: The Committee noted that the firm's request dated 01.07.2016 has been sent to DHI on 07.10.2016 for comments. Case is deferred to 03.01.2017.

S.No.493

Case No. A/R-115	M/s. Automat Irrigation Pvt. Ltd., Delhi	HQF.No.01/80/050/00270/AM14/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.05/23/040/00199/AM14	0510362949
Date: 22.11.2016		Request for fixation of norms.	dt.20.08.2013

Decision: The Committee noted that the firm's request dated 17.09.2016 has been sent to MSME (Chemical) on 07.10.2016 for comments. Case is deferred to 03.01.2017.

S.No.494

Case No. A/R-116	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00173/AM13/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.03/95/040/00061/AM13	0310696629
Date: 22.11.2016		Request for revision of norms.	dt.29.05.2012

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/96/2016-TSW/A/R-116 dated 18.11.2016 as under:-

- Quantities of import items at Sl. No. 9, 11 & 12 (welding consumables) may be allowed as 9000 Kgs., 14300 Kgs. & 5100 Kgs. respectively.
- Import item at Sl. No. 10 (Electrodes) may be deleted.

RA may take further necessary action accordingly.

S.No.495

Case No. A/R-117	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00352/AM15/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.03/95/040/00330/AM13	0310787037
Date: 22.11.2016		Request for revision of norms.	dt.18.07.2014

Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/96/2016-TSW/A/R-117 dated 18.11.2016 as under:-

- Quantities of welding consumables as per Amendment Sheet No. 3 dated 03/12/2014 may be allowed as under:
 - Import item No. 12: 2090 Kgs.
 - Import item No. 13: 1680 Kgs.
 - Import item No. 14 may be deleted as requested by the firm vide their letter dated 23.05.2016

RA may take further necessary action accordingly.

S.No.496

Case No. A/R-118	M/s. Veeline Media Ltd., Kolkata	HQF.No.01/80/050/00211/AM17/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.02/24/040/00001/Am17	0210206671

Date: 22.11.2016		Request for amendment / revision of norms.	dt.10.05.2016
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Decision: The Committee noted that the firm's request dated 06.09.2016 has been sent to DIPP on 07.10.2016 for comments. Case is deferred to 03.01.2017.

S.No.497

Case No. A/R-119	M/s. Larsen and Toubro Ltd.,	HQF.No.01/80/050/00406/AM14/DES.I	Lic. No. & date
Meeting No.17/17	Mumbai	RA.F.No.03/95/040/00553/AM14	0310755792
Date: 22.11.2016		Request for revision of norms.	dt.28.10.2013

Decision: The Committee noted that the firm's request dated 10.08.2016 has been sent to DIPP on 07.10.2016 for comments. Case is deferred to 03.01.2017.

S.No.498

Case No. A/R-120	M/s. Bliss Anand Pvt. Ltd.,	HQF.No.01/80/050/00536/AM14/DES.I	Lic. No. & date
Meeting No.17/17	Gurgaon	RA.F.No.05/23/040/00425/AM14	0510377954
Date: 22.11.2016	(Haryana)	Request for revision of norms.	dt.31.01.2014

Decision: The Committee noted that the firm's request dated 20.09.2016 has been sent to DIPP on 07.10.2016 for comments. Case is deferred to 03.01.2017.

S.No.499

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.17/17		RA.F.No.03/24/040/00205/AM04	0310247081
Dated: 22.11.2016		Request for fixation of norms	dt.12.01.2004

Decision: The Committee noted that the letter sent to the firm on 24.11.2016 through e-mail to submit documentary evidence of the product supplied including the date of actual supply and documentary evidence of realisations of proceeds against the supply. Case is deferred to 03.01.2017.

S.No.500

Case No. A/R-141	M/s GEA WESTFALIA SEPARATOR INDIA PRIVATE LIMITED, MUMBAI	F.No.01/80/162/00272/AM17/DES.I	Lic. No. and date
Meeting No. 17/17		RLA No.03/24/040/00020/AM05	0310264065
Dated: 22.11.2016		Request for ratification of norms.	dt. 19.04.2004

Decision: The Committee noted that the firm's request dated 19.09.2016 has been sent to DIPP on 18.11.2016 for comments. Case is deferred to 03.01.2017.

12
22/11/16

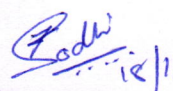
Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0910061907 dated 21.04.15 for M/s Polmor steel Pvt Ltd.

The norms may be fixed as follows:-

- Net weight of per unit export product may be specified as 126.30 kg and 236.15 kg for S.No 1 and 2 respectively.
- Relevant size of S.no 1 of import product may be allowed for 620 kg after affecting 1/3rd recovery from scrap and inclusive of 8.9% wastage.
- Relevant size of S.no 2 of import product may be allowed for 14734 kg after affecting 1/3rd recovery from scrap and inclusive of 1.3% wastage.
- Relevant size of S.no 3 of import product may be allowed for 13571 kg after affecting 1/3rd recovery from scrap and inclusive of 9% wastage.
- Relevant size of S.no 4 of import product may be allowed for 3431 kg after affecting 1/3rd recovery from scrap and inclusive of 10.5% wastage.
- Relevant size of S.no 5 of import product may be allowed for 5661 kg after affecting 1/3rd recovery from scrap and inclusive of 1.53% wastage.
- S.no 6 to 10 being a consumable may be allowed @ upto 5% of FOB value.

This issue with the approval of Director (ME)


(K.S.Sodhi)
AD (ME)

✓ Shri Haradhan Das, FTDO, DGFT Udhyog Bhawan, New Delhi
UO note No TL-13024/143/2016-MMM&A-DCMSME dated 18.11.16

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22/11/2016

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0810135377 dated 27.05.15 in respect of M/s Vee Kay Vikram & Co Ltd.

The following needs to be clarified:-

- Difference between the import and export product and the manufacturing activity involved

This issue with the approval of Director (ME).


22/11
(K.S.Sodhi)
AD (ME)

✓ Shri H. Das ,FTDO, DGFT Udhyog Bhawan, New Delhi
UO note No TL-13024/164/2016-MMM&A-DCMSME dated 22.11.16

Tele: 23007431
Fax: 23010481

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30/08/16 & 13/09/2016
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22/11/2016

Government of India
Ministry of Defence
Directorate of International cooperation
Room No. 431, Block 'B'
DRDO Bhawan
Rajaji Marg
New Delhi -110011

DIC/SCOMET/4801/M/16

22 Aug 2016

To
The Deputy Director General of Foreign Trade
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce & Industry,
Udyog Bhawan, New Delhi

Ratification of norms in respect of Advance Authorisation No. 0310800533 & 0310797014 issued under para 4.7 of HBP Vol.I to M/s Larsen & Toubro Ltd., Mumbai

Reference your OM No. 01/80/50/00241/AM-16/DES-I/723 dated 19th Oct 2015.

2. DRDO recommends the cases for **Advance Authorisation for import** of Raw Materials / Components manufacture of Front / Rear Harness, Realy Unit and MICA missile Harness (W1G Harness MICA (Phase 2), W2D Harness MICA (Phase 2), W3 Harness MICA (Phase 2) and W4 Harness MICA (Phase 2)) as mentioned in OM cited above.

Meetul Kumar
(Dr Meetul Kumar)
Sc 'E'

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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22/11/2016

ratification of norms on repeat basis with AA No.0510381645 dated 12.03.2014. However, NC decided to send the application of the firm to MSME (Chemical) for further examination and comments as norms for additional items are required to be fixed in the case. Case is deferred to 25.10.2016.

Case No.: 34/11/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 12/80-ALC2/2016 13.09.2016	Status: Approved
HQ File :01/80/050/00241/AM16/	RLA File :03/95/040/00156/AM16/	Lic.No/Date:0310797014 02.07.2015	
21 Decision: The committee decided to ratify the norms based upon the recommendation of DRDO, M/o Defence vide their letter No.DIC/SCOMET/4801/M/16 dated 22.08.2016 as under:- "Import items at No.28 and 29 on net to net basis and import item at S.No.10 as applied for and the rest of the items as per GN-4 for engineering products." RA may take further necessary action accordingly.			

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Case No.: 31/17/80-ALC2/2015	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date: 12/80-ALC2/2016 13.09.2016	Status: Deferred
22 HQ File :01/80/050/00335/AM16/	RLA File :34/24/040/00136/AM16/	Lic.No/Date:3410041423 03.08.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 26.07.2016 received through email has been sent to MSME on 01.08.2016 for examination and comments. Case is deferred to 25.10.2016.			

Case No.: 33/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 12/80-ALC2/2016 13.09.2016	Status: Deferred
23 HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 25.10.2016.			

Case No.: 34/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 12/80-ALC2/2016 13.09.2016	Status: Deferred
24 HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 25.10.2016.			

Case No.: 35/17/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 12/80-ALC2/2016 13.09.2016	Status: Deferred
25 HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date:25.10.2016
Decision : The Committee noted that the firm's reply dated 25.01.2016 has been sent to C&PC on 16.02.2016 for comments. Case is deferred to 25.10.2016.			

HAD
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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22/11/2016

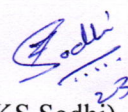
Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 03410041786 dated 05.01.16 for M/s Trefileries Wire Ltd.

The norms may be recommended as follows:-

- Import of relevant size of Sno 1 to 3 of items of import may be allowed on net to net basis with NIL wastage.

This issue with the approval of Director for taking a view by NC.


(KS Sodhi)
AD (ME)

✓ Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/109/2016-MMM&A-DCMSME dated 23.11.16

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22/11/2016

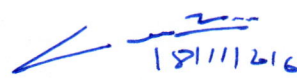
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016 - Case No. 1/5/80 (M/s Arcelor Mittal Dhamm Processing Pvt. Limited) (Advance Authorization No. 0410161726 dated 18.03.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export item may be specified as 993 MT containing 941.52 MT of import items at Sl. No. 1 & 2.
2. Description of import items at Sl. No. 1 & 2 may be amended as "Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips of thickness exceeding 10 mm"
3. Import items at Sl. No. 1 & 2 shall be of relevant grade & thickness as contained in export items.
4. Quantities of import items at Sl. No. 1 & 2 put together may be restricted as 988.59 MT and may be allowed as 1.05 Kgs./Kg. content in export items.
5. Import items at Sl. No. 3 shall be of relevant grade, shape & size as contained in export products.
6. Quantity of import item at Sl. No. 3 may be allowed as 1.02 Kgs./Kg. content in export items.
7. Import item at Sl. No. 4 may be allowed as applied for being less than 0.3 % of FOB value of exports.
8. Quantities of import items at Sl. No. 5, 6 & 7 put together may be restricted as 19.972 MT.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/55 dated 18/11/2016

56
22/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016 - Case No. 2/5/80 (M/s Arcelor Mittal Dhamm Processing Pvt. Limited) (Advance Authorization No. 0410161725 dated 18.03.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export item may be specified as 209.225 MT containing 203.64 MT of import items at Sl. No. 1.
2. Description of import item at Sl. No. 1 may be amended as "Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips of thickness exceeding 10 mm"
3. Import item at Sl. No. 1 shall be of relevant grade & thickness as contained in export products.
4. Quantity of import items at Sl. No. 1 may be restricted as 213.83 MT and may be allowed as 1.05 Kgs./Kg. content in export items.
5. Import items at Sl. No. 2 & 6 put together may be allowed upto 2% of FOB value of exports.
6. Quantities of import items at Sl. No. 3, 4 & 5 put together may be allowed as 4.276 MT.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/96/2016-TSW/56 dated 18/11/2016

57
22/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016 - Case No. 3/5/80 (M/s Arcelor Mittal Dhamm Processing Pvt. Limited) (Advance Authorization No. 0410161719 dated 18.03.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export item may be specified as 2743 MT containing 2669.84 MT of Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips.
2. Description of import items at Sl. No. 1 & 2 may be amended as "Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips of thickness exceeding 10 mm"
3. Import items at Sl. No. 1 & 2 shall be of relevant grade & thickness as contained in export items.
4. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for viz. 20 MT & 2472.4 MT respectively being less than the net content in export items.
5. Import item at Sl. No. 3 & 7 put together may be allowed may be allowed as applied for being less than 1.5 % of FOB value of exports.
6. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as applied or i.e. 13 MT, 18.2 MT & 2.7 MT respectively.

Norms Committee may take a view.

/ 18/11/2016
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/57 dated 18/11/2016

58
22/11/2016

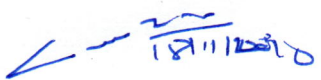
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016 - Case No. 4/5/80 (M/s Arcelor Mittal Dhamm Processing Pvt. Limited) (Advance Authorization No. 0410161723 dated 18.03.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export item may be specified as 408.03 MT containing 364.15 MT of Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips and 33 MT of import items at Sl. No. 1, 3 & 4.
2. Import items at Sl. No. 1, 3 & 4 shall be of relevant grade, shape & size as contained in export products.
3. Quantities of import items at Sl. No. 1, 3 & 4 put together may be restricted as 33.66 MT and may be allowed as 1.02 Kgs./Kg. content in export items.
4. Description of import item at Sl. No. 2 may be amended as "Hot Rolled Non Alloy Steel Sheets/Plates/Coil/Strips of thickness exceeding 10mm"
5. Import item at Sl. No. 2 shall be of relevant grade & thickness as contained in export products.
6. Quantity of import items at Sl. No. 2 may be allowed as applied for i.e. 335.43 MT being less than the net content in export items.

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/58 dated 18/11/2016

61
22/11/2016

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

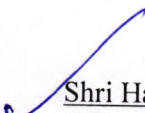
Subject: AA no 0910063497 dated 05.04.16 in respect of M/s Diligent SCM Solutions Pvt Ltd.

The following needs to be clarified:-

- Weight of per unit export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME)


22/11/16
(K.S. Sodhi)
AD (ME)


Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/167/2016-MMM&A-DCMSME dated 22.11.16

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22/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016 - Case No. 32/11/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510398746 dated 08.06.2016)

Advance Authorisation may be ratified as under:

1. Net Fabricated weight of export item may be specified as 16 MT.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2.
3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 7000 Kgs. as 1.0417 Kgs./Kg. content in the export item.
4. Quantity of import item at Sl. No. 2 may be allowed as 3801 Kgs. (2815 Meters) inclusive of 2 % wastage.
5. Quantity of import items at Sl. No. 3 may be allowed as applied for i.e. 178 Kgs.

Norms Committee may take a view.

18/11/2016

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/77 dated 18/11/2016

DL 78
22/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/11/2016- Case No. 31/11/80 (M/s Ascent Technologies Pvt. Ltd.)
(Advance Authorization No. 0510398761 dated 09.06.2016)**

Reply submitted by the firm vide letter dated 24/10/2016 has been perused which is not complete/proper and they may be asked to submit the following information :

1. Difference in export item and import items with details of manufacturing operations on import items, if any.
2. Details/name of import item at Sl. No. 2 and its use in the export item.
3. Details of any other inputs in export item, imported or indigenous, if any with value thereof. In their letter dated 24.10.2016, firm has informed that that they shall also use one indigenous input namely, GST07-IM VCK 160C22. However, this input is the list of import item at Sl. No. 2 and the same may be clarified.

Norms committee may take a view

✓ 22/11/2016

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/96/2016-TSW/78 dated 18/11/2016

86
22/11/16

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0310805902 dated 04.07.2016 for M/s Euro Labs.

The norms may be recommended as follows:-

- Import may be allowed, as applied, inclusive of 1% wastage.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

✓ Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/136/2016-MMM&A-DCMSME dated 18.11.16

9/26/24309/m 92
22/11/16

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310806250 dated 14.07.2016 issued in favour of M/s. Apar Industries Ltd. Mumbai.

Reference DGFT I.D. No. 01/80/050/291/AM17/DES-1/484 dated 24.8.2016 vide which comments of this Department have been sought on the above mentioned application of M/s. Apar Industries Ltd., Mumbai for export of "Single SHT Outdoor Duct Cable".

2. The FOB value of export is 21,852,970.00 (US\$ 329,359.00) and CIF value of Import is Rs 17,409.632.00 (US\$ 255,837.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Description	UO M	Quantity Applied in DGFT	Wastage Recommended %	Quantity Recommended
1.	Single Mode Optical Fibre	KM	29369.00	4	29369.00
2.	Polybutane Tetraphalate (PBT)	KG	6453.00	2	7416.30
3.	High Density Polyethylene (HDPE) 2.35mm	KG	23954.00	2	23837.33
4.	Wooden Drum	NO	96.00	Nil	As per DGFT norms


(Asha Nangia)
Director

Shri Haradhan Das, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(34)/2016-IPHW dated 2.11.2016

94895
22/11/16

TL-12024/28/2016-GC and F-DCMSME
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,
New Delhi

Date: 25th October, 2016

OFFICE MEMORANDUM

Subject: Ratification of the norms in respect of advance authorization No. 3410042380 & 3410042379 dated 25.7.2016 , under Para 4.7 of HBP obtained by M/s NETA FIM IRRIGATION INDIA PVT. LTD. GUJARAT

Director General of Foreign Trade (DGFT), may please refer to its O.M No.01/80/050/351/AM17/DES.I/620 and O.M No.01/80/050/354/AM17/DES.I/622 dated 4.10.2016 forwarding advance authorization No. 3410042380 and 3410042379 dated 25.7.2016 issued to M/s Netafim Irrigation India Pvt. Ltd for ratification of the norms.

The application of M/s Netafim Irrigation India Pvt. Ltd. has been examined for the norms pertaining to Micro Irrigation Equipments Systems (Emitting pipe systems) Streamline 16100 2.10 L/H 0.30M 1000M Net weight 12.680 gms./Meter.

Taking clue from of C & PC vide OM No. 46011/55/2010-PC.II dt 25.10.2010, the norms for Micro Irrigation Equipments Systems (Emitting pipe systems) Streamline 16100, 2.10 L/H,0.30M 2000M, Net weight 12.68 gms/Meter and Streamline 16100, 2.10 L/H,0.30M 1000M, Net weight 12.68 gms/Meter may be recommended as under:

S.No	Item to be Exported	Export quantity	Raw material recommended for Import.	Claimed import quantity	Recommended import quantity
1.	Micro Irrigation Equipments (Emitting pipe systems) Streamline 16100 2.10 L/H 0.30M 2000M Net weight 12.680 gms./Meter	2000000.0 Meter	HDPE Granules	23868 Kgs	23868 Kgs
			Master Batch	1122.0 Kgs	991 Kgs
			Emitters (Dripers)	6800000 Nos.	6800000 Nos.
2.	Micro Irrigation Equipments (Emitting pipe systems) Streamline 16100 2.10 L/H 0.30M 1000M Net weight 12.680 gms./Meter	1960000.0 Meter	HDPE Granules	23391 Kgs	23391 Kgs
			Master Batch	1100.0 Kgs	970 Kgs
			Emitters (Dripers)	6664000 Nos.	6664000 Nos.

This issues with the approval of competent Authority.

Yours faithfully,

(H.S Bisht)
Director (Chemical)

To
Shri Hara Dhan Das, Foreign Trade Development Officer,
R.No. 404, O/o Director General of Foreign Trade,
DES-I Section Udyog Bhawan, New Delhi

22/11/16

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22/11/2016

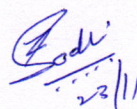
Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

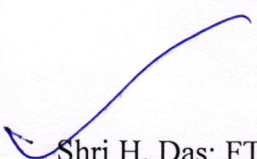
Subject: AA no 310807283 dated 22.08.16 in respect of M/s Kuvawala Core Drill
Eqpt Pvt Ltd

Norms may be recommended as follows:-

- Import of relevant size may be allowed for 36.074 MT inclusive of 3.33% wastage after affecting 1/3 rd recovery for scrap.

This issues with the approval of Director (ME).


(K.S.Sodhi)
AD (ME)


Shri H. Das; FTDO, DGFT Udhyog Bhawan
UO note no TL-13024/165/2016-MMM&A-DCMSME dated 23.11.16

102

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22/11/16

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no-3110066340 dt 15-09-16.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Thermax Limited. Based on the information submitted, this Office recommends the following.

Export

1X56 TPH atmospheric fluidized bed boiler- 1 number. The total export weight is 196.2 MT & the same may be incorporated in the AA.

Import

Item no	Item	Recommendation
1,3 and 4	Relevant Steel pipes/tubes	As per S No 21 of C-1742
2 & 5	Components	Under GN-4 with accountability clause. The item does not specifically appear in SION C-1742.

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
21-10-16

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(87)/16-TSW(B)

dated

Sl. No. 475
22/11/2016

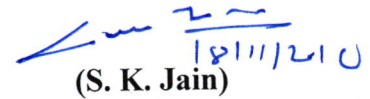
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/11/2016 - Case No. A/R-74 (M/s Atlas Copco (India) Limited)
(Advance Authorization No. 0310375354 dated 10.04.2006)**

Reply submitted by the firm vide letter dated 13.10.2016 has been perused which is not complete/proper and they may be asked to submit the following information:

1. Information in respect of Sl. No. 9 of Standard Deficiency Format, for import items at Sl. No. 1 to 21.
2. Quantity of export item is 1 No. of Compressed Air System with accessories, spare etc., whereas import items are for 5 units and the same may be clarified.
3. Basis for the requirement of 3 Nos. of Air Drying Plant (import item No. 21) for 5 Nos. of Compressed Air System.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/74-A/R dated 18/11/2016

Sl. No. 480
22/11/2016

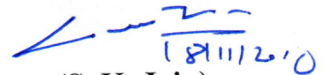
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/11/2016- Case No. A/R-101 (M/s ISGEC Hitachi Zosen Limited)
(Advance Authorization No. 0510397640 dated 18.02.2016)**

Norms may be modified as under:

1. Quantity of import item at Sl. No. 5 may be allowed as 450 Kgs. (33 Nos.) on net to net basis.

Norms Committee may take a view.


18/11/2016

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/96/2016-TSW/101-A/R dated 18/11/2016

Sl. No. 490
22/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016 - Case No. A/R-112 (M/s Phoenix Foils Pvt. Limited) (Advance Authorization No. 0310800979 dated 14.12.2015)

Norms may be modified as under:

1. Item of import shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
2. Import item shall be of relevant grade as contained in the export products.
3. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product.

Norms committee may take a view

✓ 22/11/2016

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/112-A/R(5) dated 18/11/2016

Sl. No. 490
22/11/2016

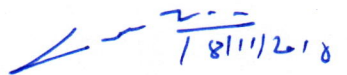
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016- Case No. A/R-112 (M/s Phoenix Foils Pvt. Limited) (Advance Authorization No. 0310798001 dated 07.08.2015)

Norms may be modified as under:

1. Items of import at Sl. No. 1, 2 & 3 shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
2. Import items at Sl. No. 1, 2 & 3 shall be of relevant grade as contained in the export products.
3. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product at Sl. No. 1 as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product at Sl. No. 1.
4. Quantity of import item at Sl. No. 2 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product at Sl. No. 2 as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product at Sl. No. 2
5. Quantity of import item at Sl. No. 3 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product at Sl. No. 3 as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product at Sl. No. 3.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/112-A/R(4) dated 18/11/2016

Sl. No. 490
22/11/2016

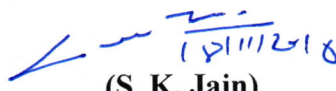
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016 - Case No. A/R-112 (M/s Phoenix Foils Pvt. Limited) (Advance Authorization No. 0310804725 dated 17.05.2016)

Norms may be modified as under:

1. Import item shall be of relevant grade as contained in the export products.
2. Quantity of import item at Sl. No. 1 (Relevant Cold Rolled Steel Coils/Strips) may be allowed as under:
 - (ii) **Coils:** as 1.08 Kgs./Kg. content in the export product as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/112-A/R(6) dated 18/11/2016

Sl. No. 490
22/11/2016

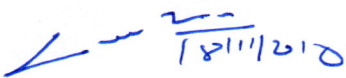
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016 - Case No. A/R-112 (M/s Phoenix Foils Pvt. Limited) (Advance Authorization No. 0310804256 dated 27.04.2016)

Norms may be modified as under:

1. Item of import shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
2. Import item shall be of relevant grade as contained in the export products.
5. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008.
 - (ii) **Strips:** as 1.065 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/112-A/R(2) dated 18/11/2016

Sl. No. 490
22/11/2016

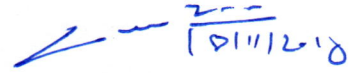
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016 - Case No. A/R-112 (M/s Phoenix Foils Pvt. Limited) (Advance Authorization No. 0310805412 dated 13.06.2016)

Norms may be modified as under:

1. Item of import shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
2. Import item shall be of relevant grade as contained in the export products.
3. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (iii) **Wide Coils:** as 1.08 Kgs./Kg. content in the export product as claimed by the firm, as per SION C-2008.
 - (iv) **Strips:** as 1.065 Kgs./Kg. content in the export product.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/96/2016-TSW/112-A/R(3) dated 18/11/2016

Sl. No. 490
22/11/2016

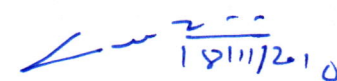
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016 - Case No. A/R-112 (M/s Phoenix Foils Pvt. Limited) (Advance Authorization No. 0310804236 dated 27.04.2016)

Norms may be modified as under:

1. Items of import at Sl. No. 1 & 2 shall be "Prime" only and import of "Secondary" and "Defectives" may not be allowed.
2. Import items at Sl. No. 1 & 2 shall be of relevant grade as contained in the export products.
3. Quantity of import item at Sl. No. 1 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.075 Kgs./Kg. content in the export product at Sl. No. 1 as claimed by the firm, taking clue from SION C-2008.
 - (ii) **Strips:** as 1.06 Kgs./Kg. content in the export product at Sl. No. 1.
4. Quantity of import item at Sl. No. 2 (Relevant Hot Rolled/Cold Rolled Stainless Steel wide coils/Strips) may be allowed as under:
 - (i) **Wide Coils:** as 1.075 Kgs./Kg. content in the export product at Sl. No. 2 as claimed by the firm, taking clue from SION C-2008.
 - (ii) **Strips:** as 1.06 Kgs./Kg. content in the export product at Sl. No. 2

Norms committee may take a view


18/11/2016

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/112-A/R(1) dated 18/11/2016

Sl. No. 491
22/11/2016

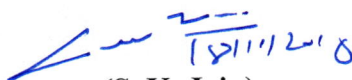
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/11/2016- Case No. A/R-113 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310791364 dated 25.11.2014)**

Status quo may be maintained and firm may be informed as under:

1. Quantities of import items at Sl. No. 2 & 3 (Ni: Fe Cold Rolled Strips) have already been allowed as 1.82 Kgs./Kg. & 1.83 Kgs./Kg. content in the export item respectively after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/A/R-113(1) dated 18/11/2016

Sl. No. 491
22/11/2011

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/11/2016- Case No. A/R-113 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310794107 dated 24.02.2015)**

Status quo may be maintained and firm may be informed as under:

1. Quantities of import items at Sl. No. 2 & 3 (Ni: Fe Cold Rolled Strips) have already been allowed as 1.82 Kgs./Kg. & 1.83 Kgs./Kg. content in the export item respectively after taking 1/3rd recovery from scrap.

Norms committee may take a view


18/11/2016

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/96/2016-TSW/A/R-113(2) dated 18/11/2016

Sl. No. 491
22/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/11/2016- Case No. A/R-113 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310794860 dated 25.03.2015)**

Status quo may be maintained and firm may be informed as under:

1. Quantities of import items at Sl. No. 2 & 3 (Ni: Fe Cold Rolled Strips) have already been allowed as 1.82 Kgs./Kg. & 1.83 Kgs./Kg. content in the export item respectively after taking 1/3rd recovery from scrap.

Norms committee may take a view


18/11/2016

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/96/2016-TSW/A/R-113(3) dated 18/11/2016

Sl. No 491
22/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/11/2016- Case No. A/R-113 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310797012 dated 01.07.2015)**

Norms may be modified as under on repeat basis:

1. Words “ 0.345 mm $\pm$ 5 % thick” may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 8736 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
2. Words “ 0.335 mm $\pm$ 5 %thick” may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 3019.5 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

Norms committee may take a view

✓ 22/11/2016

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/A/R-113(4) dated 18/11/2016

Sl. No. 491

22/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/11/2016- Case No. A/R-113 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310799314 dated 09.10.2015)**

Norms may be modified as under on repeat basis:

1. Words "0.345 mm $\pm$ 5 % thick" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 10483.2 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
2. Words "0.335 mm $\pm$ 5 %thick" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 3623.4 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

Norms committee may take a view

 18/11/2016

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/A/R-113(5) dated 18/11/2016

Sl. No. 491
22/11/2016

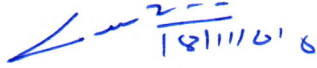
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 22/11/2016- Case No. A/R-113 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310802933 dated 01.03.2016)**

Norms may be modified as under on repeat basis:

1. Words "0.345 mm $\pm$ 5 % thick" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 10483.2 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.
2. Words "0.335 mm $\pm$ 5 %thick" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 3623.4 Kgs. as 1.83 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/A/R-113(6) dated 18/11/2016

Sl. No 494
22/11/2016

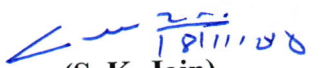
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016- Case No. A/R-116 (M/s Larsen & Toubro Limited) (Advance Authorization No. 0310696629 dated 29.05.2012)

Norms may be modified as under:

1. Quantities of import items at Sl. No. 9, 11 & 12 (welding consumables) may be allowed as 9000 Kgs., 14300 Kgs. & 5100 Kgs. respectively.
2. import item at Sl. No. 10 (Electrodes) may be deleted.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/A/R-116 dated 18/11/2016

Sl. No. 495
22/11/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 22/11/2016- Case No. A/R-117 (M/s TEMA India Limited) (Advance Authorization No. 0310787037 dated 18.07.2014)

Norms may be modified as under:

1. Quantities of welding consumables as per Amendment Sheet No. 3 dated 03/12/2014 may be allowed as under:
 - (i) Import item No. 12 : 2090 Kgs.
 - (ii) Import item No. 13 : 1680 Kgs.
 - (iii) Import item No. 14 may be deleted as requested by the firm vide their letter dated 23.05.2016

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/96/2016-TSW/A/R-117 dated 18/11/2016